

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
RAJYA SABHA  
UNSTARRED QUESTION NO : 2255  
(TO BE ANSWERED ON THE 6<sup>th</sup> December 2016)

**GULBARGA AIRPORT AT KARNATAKA**

2255. SHRI BASAWARAJ PATIL

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the status of Gulbarga Airport in Karnataka;
- (b) what is the assurance given by Karnataka Government to complete the work; and
- (c) whether it is totally dependent on the State Government only or Civil Aviation Ministry is having any say?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Shri Jayant Sinha)

- (a) & (b): Govt. of India granted 'in-principal' approval to Govt. of Karnataka (GoK) for establishment of a Greenfield domestic airport at Gulbarga in June, 2008. GoK signed the Project Development Agreement (PDA) with the developer. However, the PDA has been terminated. GoK is developing the airport through its own resources. On the request of GoK, Airports Authority of India (AAI) had sent a team and got the balance work estimated. AAI had agreed to provide technical help and advised GoK to get the balance work completed through State PWD.
- (c): As per the Greenfield Airport Policy, 2008, a Steering Committee is constituted to examine & recommend the proposal before grant of requisite approvals viz. 'site clearance' and 'in-principle approval' based on the inputs received from members of the Steering Committee. The Committee monitors the progress of proposals and in case no significant progress is made in achieving specified milestones within a stipulated time period, the Committee may take the view to revoke the approval granted to the project. However, mode of execution and development of airport is the sole responsibility of the Airport promoter.

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